

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.100/1220/2016

Monday, this the 29th day of August, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Ms. Alveena Lal, Nursing Sister
Rank No.3863, Aged 56 years
Safdarjang Hospital & VMMC
w/o Mr. Raginald Lal
r/o AB-833, Sarojini Nagar
New Delhi – 29

..Applicant
(Mr. N Gautam, Advocate)

Versus

1. Union of India through its Secretary of
Health & Family Welfare
Ministry of Health and Family Welfare
Dept. of Health & Family Welfare
Govt. of India
Nirman Bhavan, New Delhi – 11
2. Medical Superintendent
Safdarjang Hospital & VMMC
5th Floor, M.S. Office
New OPD Building Safdarjang Hospital
Govt. of India, New Delhi – 29
3. Administrative Officer
Safdarjang Hospital & VMMC
5th Floor, M.S. Office
New OPD Building, Safdarjang Hospital
Govt. of India, New Delhi – 29

..Respondents
(Mr. S N Verma, Advocate)

O R D E R (ORAL)

Mr. S N Verma, learned counsel for respondents states that the respondents have granted the medical leave, maternity leave, commuted leave and CCL to the applicant vide order dated 26.08.2016, copy of which

is made available to learned counsel for applicant, who is satisfied with this order. It is assured by the learned counsel for respondents that whatever money has been recovered from the applicant after the leave is adjusted the same would be refunded to her.

2. In view of the above, O.A. is dismissed as having become infructuous. No costs.

(P.K. Basu)
Member (A)

August 29, 2016
/sunil/